

(e) whether the Public Enterprises Selection Board is also proposed to be involved therein, and

(f) If not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Industrial Development Bank of India (IDBI) has reported that the financial institutions (FIs) do not generally interfere in day to day management of private sector units. FIs have evolved appropriate mechanism to maintain effective linkage with their borrowers. An important linkage with the borrowers is the appointment of nominee directors on the Board of assisted units. FIs have evolved guidelines in respect of nominee directors. The nominee directors are expected to act in the best interest of the company and also safeguard the interest of the FI concerned.

(b) No, Sir.

(c) Does not arise.

(d) and (f). Schedule XIII of the Companies Act, 1956, as amended from time to time, deals with appointment of Managing Directors/Wholetime Directors/Managers of public limited companies

(e) There is no such proposal

Seminar on Bank Audit

6347. SHRI RAJNATH SONKAR SHASTRI Will the Minister of FINANCE be pleased to state .

(a) whether the attention of the Government has been drawn to the newsitem captioned 'Bank Audit par Sangosti' appearing in the "Dainik Jagran" dated April 1, 1995 stated to have been reported that there is no scope for adjustment of Rs 1,30,000 crore in banks;

(b) if so, the facts thereof, and

(c) the remedial action taken/proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) Reserve Bank of India (RBI) have reported that as per available information with it, as on 31st December, 1994, there were 41 64 lakh entries involving Rs 92,904.95 crores outstanding in inter-branch reconciliation accounts of public sector banks covering entries pertaining to the period upto 31st March, 1993.

(c) RBI has reported that banks have, *inter-alla*, taken the following steps for speedy inter-branch reconciliation of accounts;

1 Time frames have been evolved for clearing old entries;

2. High value entries are segregated and given priority for adjustment/follow-up;

3. Entries pertaining to demand drafts are being segregated,

4 Special cells/task force have been constituted by some banks for clearing the arrears.

Export of Basmati Rice

6348 SHRI HARISINH CHAVDA . Will the Minister of COMMERCE be pleased to state .

(a) whether there has been any decline in the export of basmati rice during 1993-94 and 1994-95 in comparison to export target fixed;

(b) if so, the reasons therefor;

(c) whether any target fixed for the export of basmati rice during the Eighth Plan;

(d) if so, the details thereof, and

(e) the steps taken by the Government to boost the export of basmati rice?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) (a) and (b) Exports of basmati rice during 1993-94 and in the period April 1994 to Jan 1995 were as under

	Qty MTs	
	Value in Rs	Crores
	Qty	Value
1993-94	536,534	1030 95
1994-95 (April-Jan)	389,497	691 10

(Source DGCI&S, Calcutta)

(c) and (d) No targets have been fixed for export of Basmati rice in the Eighth Plan period

(e) Some measures to boost the export of Basmati rice include

(i) Removal of price and quantity restrictions

(ii) Conducting publicity campaigns, sending delegations abroad, participating in international trade fairs, inviting potential buyers and arranging buyer-seller meets.

Export of Potato

6349 SHRI ANIL BASU . Will the Minister of COMMERCE be pleased to state .

(a) whether the Government have imposed ban on the export of potatoes particularly from West Bengal,

(b) if so, the reasons therefor; and

(c) the time by which the ban is likely to be lifted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) (a) and (b) There is a ban on the movement of potatoes outside